

cooperation are planned to be set up and operated by Nuclear Power Corporation of India Limited (NPCIL) or its Joint Venture companies. The provisions of the Civil Liability for Nuclear Damage Act, 2010 are applicable to all reactors both indigenous and those set up with foreign technical cooperation.

(d) The share of nuclear energy in the total electricity generation in the country in the year 2011-12 was 3.7%. According to the Integrated Energy Policy, the share of nuclear energy to meet the projected requirements of electricity in 2031-32, should rise to about 12%.

Approach towards nuclear civil liability with Russia and other countries

†1400. SHRI RAM JETHMALANI:

SHRI KAPTAN SINGH SOLANKI:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government of India have taken a new approach with regard to Nuclear Civil Liability with Russia about Kudankulam nuclear project;

(b) if so, facts in this regard;

(c) whether Government has adopted same approach with other countries of the world so far; and

(d) if so, facts in this regard and response of Russia after this approach of Government?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) and (b) No, Sir. Civil Nuclear Liability for units 1 & 2 of the Kudankulam Nuclear Power Project under construction continues to be channeled exclusively to the operator i.e. the Nuclear Power Corporation of India Limited (NPCIL).

(c) The Nuclear Power Corporation of India Limited has not yet signed any agreement with any other foreign company regarding construction of a nuclear power plant in India.

(d) Does not arise.

Incidents of radioactive leakage

1401. SHRI AAYANUR MANJUNATHA: Will the PRIME MINISTER be pleased to state:

†Original notice of the Question was received in Hindi.